CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 26/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24

tariff period and determination of transmission tariff for the 2024-29 tariff period for the combined asset associated with "Western Region Strengthening Scheme VI" in the Western

Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited

(MPPMCL) and 9 Others

Petition No. 281/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 period

and determination of transmission tariff for the 2024-29 period for the Assets under "Start-up Power to DVC and Maithon Right

Bank Generation Projects" in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and

8 Others

Date of Hearing : **20.5.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri. Mohd. Mohsin, PGCIL

Shri. Vishal Sagar, PGCIL Shri. Amit Yadav, PGCIL Shri. Anshul Garg, PGCIL

Record of Proceedings

At the outset, the representatives of the Petitioner submitted as under:

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2. The Commission, in its order dated 4.2.2025 in Petition No. 350/TT/2023, disallowed an expenditure of Rs 60.10 lakh towards the upgradation of SCADA along



with the replacement of the old industrial Personal Computers (PC), namely, Server PC 1&2, Client PC 1&2, Engineering PC, Gateway PC 1&2 at Pirana Sub-station and directed the Petitioner to claim the same as Additional Capital Expenditure (ACE) of the existing transmission project at Pirana Sub-station commissioned in 2011, in terms of the provisions under 2019 Tariff Regulations for the 2019-24 tariff period. Further, in compliance with the Commission's direction vide RoP for the hearing dated 25.3.2025, the Petitioner has filed the revised tariff forms vide affidavit dated 27.3.2025.

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- 3. In terms of the Commission's direction vide RoP for the hearing dated 13.3.2025, the Petitioner vide affidavit dated 23.4.2025, has filed the amended Petition including the cost of re-conductoring works of the Asset-I(C) as a part of its Additional Capital Expenditure (ACE) of the existing asset [instead of claiming the reconductoring tariff through a new asset under a separate project of "ERSS-XVII Part-B"] along with the copy of the Investment Approval.
- 4. The representative of the Petitioner further submitted that the Pleadings in the matters have been completed and requested to allow the transmission tariff as claimed in the Petitions.
- 5. None were present on behalf of the Respondents.
- 6. After hearing the representatives of the Petitioner, the Commission directed the Respondents to file their respective replies, if any, within a week and the Petitioner, to file its rejoinder, if any, within a week thereafter, with a copy to the Respondents.
- 7. Subject to the above, the Commission reserved the order in the matters.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

